

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) No(s). 595-596/2015

BHARAT HEAVY ELECTRICALS LTD

Petitioner(s)

VERSUS

SHEETLADIN &amp; ORS.

Respondent(s)

WITH

SLP(C) No. 597-598/2015 (X)

Date : 31-08-2017 These petitions were called on for hearing today.

For Petitioner(s) Ms. Reshmi Rea Sinha, Adv.  
Mr. Parijat Sinha, AORFor Respondent(s) Ms. Madhu Talwar, Adv.  
Mr. Mukesh Jain, AORUPON hearing the counsel the Court made the following  
O R D E R

Service of notice is complete on respondent Nos. 2 to 5 but no one has entered appearance on their behalf.

Four weeks time, as last chance is given to the respondent No.1 to file the counter affidavit.

As per postal tracking report notice issued to the respondent No.6. has been received back with postal remarks "Insufficient Address". Hence, learned counsel for the petitioner shall within a period of four weeks file the fresh particulars of the said respondent and he shall also take fresh steps for the service of notice to him within the same period.

List again on 26.10.2017.

SANJAY PARIHAR  
Registrar